

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-07-2024 AT 10:30 AM**

CP(IB) No. 03/9/HDB/2024
u/s. 9 of IBC, 2016

IN THE MATTER OF:

Mr. N.V. Krishniah

...Operational Creditor

AND

M/s. Ratna Infrastructure Projects Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms. S.Manjula Devi from O/o. KSR & Co. for the Petitioner/
Operational Creditor and Learned Counsel Mr.Bobbili Srinivas for the
Respondent/Corporate Debtor present through VC.

It is represented on behalf of the counsel on record for the Petitioner/Operational
Creditor that they have given up the Vakalath at the request of the Petitioner.
Petitioner called absent. Matter adjourned for hearing, call on 05.08.2024 as a last
chance, in default opportunity stands forfeited.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)